

**DIVISION BENCH**

**ITEM NO.R1**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.73/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 23<sup>rd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA THROUGH CHANCHAL DUA, RP V/S ANURAG KUMAR SINGHANIA (PERSONAL GUARANTOR OF M/S LML LTD.)</b>
<b>UNDER SECTION</b>	<b>95 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Sandeep Arora, Adv.

*: For the FC/ SBI*

Dr. Ashish Makhija with Sh. Deep Bisht, Adv.

*: For Personal Guarantor*

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** This matter after detailed hearing was earlier reserved on 02.07.2024. While reserving, in the said order itself, it was record in para no.3 that the Financial Creditor would file an affidavit attaching therewith the communication issued by the Applicant/ Bank to the Personal Guarantor invoking the guarantee, and for that purpose one week time was granted for placing on record the said communication. Further time was also granted for filing the written submissions by both the parties.
- 2.** During the time, when the matter was reserved and was due for pronouncement, an IA No.356/2024 was filed by the Applicant/ Financial Creditor seeking extension of two weeks time in filing the aforesaid affidavit.

**-Sd-**

**-Sd-**

3. Considering the fact that the matter was already reserved and the documents as directed in terms of the order dated 02.07.2024, had not been placed on record, however while allowing the said application, the Applicant/ Financial Creditor were put to strict conditions and by imposing the cost.
4. In view of the aforesaid development, this matter has been put for rehearing only to the limited extent of placing on record the aforesaid documents sought to be filed by the Applicant/ Financial Creditor, and hearing in that regard.
5. Let the matter be adjourned for final hearing on 12<sup>th</sup> August, 2024. It is made clear that no further documents would be brought on record by either of the parties except what is already envisaged in terms of our order dated 22.07.2024 while allowing the IA No.356/2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**23<sup>rd</sup> July, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*